

[Mr Speaker]

have recommended that leave of absence may be granted to the following Members for the periods indicated in the Report —

- 1 Shri U Muthuramalinga Thevar
- 2 Shri B Pocker,
- 3 Shri S C Choudhury,
- 4 Shri Bishan Chandra Seth,
- 5 Shri Laxmi Narayan Bhanja Deo, and
- 6 Shri Keshavrao Marutirao Jedhe

I take it that the House agrees with the recommendations of the Committee

Shri S. M. Banerjee (Kanpur) May I know what has happened to Shri T T Krishnamachari? There is no leave or anything of that sort

Mr. Speaker. Shri T T Krishnamachari comes and goes, as hon Member would be aware

Shri S. M. Banerjee. We did not see him That is why we are asking

Mr. Speaker. Shall I bring him here? Unless leave of absence is asked for, I am not watching the course of events with respect to every individual It is for him to take care of himself?

I suppose there will be general agreement that leave of absence may be granted to the Members whose names I had read out

Several Hon. Members: Yes

Mr. Speaker: The Members will be informed accordingly

11-09 hrs.

#### CORRECTION OF ANSWER TO STARRED QUESTION NO. 563.

The Deputy Minister of Civil Aviation (Shri Mohiuddin): With your permission, I wish to amend the reply given by me to starred question No 563 on 4th December, 1958, in the Lok Sabha In reply to the question whether it was a fact that a large sum was due from Pakistan which was paid by India as their share of contribution to the International Civil Aviation Organisation after independence, I had mentioned that a sum of \$ 15,635 was recoverable from Pakistan and the matter was being pursued through the Secretary-General of International Civil Aviation Organisation In reply to the supplementary question I had mentioned that Pakistan had agreed to pay this share of \$15,635 and that the only question that remained was the method to be adopted for adjustment of the dues We have since received intimation through our Representative on the International Civil Aviation Organisation that the International Civil Aviation Organisation has received the sum of \$15,635 from Pakistan on the 16th September, 1958 I greatly regret that the information I gave to the House on the 4th December, 1958 did not convey the latest position

11-10½ hrs

#### PREVENTION OF DISQUALIFICATION (AMENDMENT) BILL

The Minister of Law (Shri A K. Sen): I beg to move—

“That the Bill further to amend the Prevention of Disqualification Act, 1953, be taken into consideration”

The House will recollect that this Act was to expire on the 31st December of this year Though we had extended it only up to the 31st December of this year in the thought that in the meantime, the Parliament